GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

RAJYA SABHA
UNSTARRED QUESTION NO. 2880
TO BE ANSWERED ON 18.08.2025

PROGRESS OF PROJECTS FUNDED UNDER MPLADS IN THE LAST FINANCIAL YEAR

2880. SHRI SHAMBHU SHARAN PATEL:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the overall physical and financial progress of the works recommended under the Member of Parliament Local Area Development Scheme (MPLADS) during the last financial year (2024-25);

(b) the measures taken by Government to ensure efficient use of MPLADS funds, improve the quality of created assets, and increase transparency in the implementation of the scheme; and

(c) the mechanism for monitoring the long-term impact of MPLADS-funded projects?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) The overall physical and financial progress of the works recommended under the Member of Parliament Local Area Development Scheme (MPLADS) during the financial year 2024-25 is as follows:

Particular	Number/Amount
Total number of works recommended	42443
Recommended amount	₹ 2746.15 crore
Total number of works sanctioned	33296
Sanctioned amount	₹ 2040.92 crore
Total number of completed works	10244
Amount for completed works	₹ 667.35 crore
Total fund released against completed and ongoing projects	₹ 1112.62 crore

(b) Ministry of Statistics & Programme Implementation (MOS&PI) has laid out detailed provisions in the revised MPLADS Guidelines, 2023 for effective utilization of MPLADS funds and improving the quality of assets created, which inter alia include timelines for sanction and completion of projects recommended by the Hon'ble MPs, monitoring mandates for Central and State Departments and other implementing Authorities/Agencies, periodic inspections and reviews, documentation, auditing, etc. The Guidelines also stipulates State/UT Governments to delegate full powers with regard to technical, financial and administrative sanctions to the Implementing District Authority to facilitate quick implementation of projects under MPLADS. (Para 4.3.2)

Further, Ministry conducts monthly review meetings with the States/UTs to review the implementation of the MPLAD Scheme. For objective monitoring, regular updates on pendency are shared with States and Union Territories, including details of works yet to be sanctioned beyond 45 days, works not completed even after one year of sanction, and works where no payments have been made three months post-sanction.

(c) The Ministry periodically undertakes Third-Party Physical Evaluation of MPLADS works, which includes elements of impact evaluation. The process of evaluation covers feedback from all the stakeholders, present status of assets created under the Scheme, and case studies involving best practices. The reports of these physical evaluations help the Ministry to re-frame and re-calibrate the mechanism of the implementation of MPLAD Scheme effectively as per ever changing and evolving scenario across the country.

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